Forest Department
Notification
Chandigarh dated 10th Dec.1968.

No. 3214-FTRAH(.)-68/30130. In exercise of the powers conferred by section 29 of the Indian Forest act. 1927 and all the powers enabling in this behalf the president of Indian pleased to the have land was in the schedule be low to be protected forest and the procession of chapter IV and section 68 of the said act to be applicable to them.

Schedule

District	Tehsil	Village	owners	Description of Khasara No. Rect. No.	Killa No.	Area in Acres
1	2	3		4	5	6
Ambala	Naraingarh	Barri Kohari H.B.No.254	Pardesh Sarkar	1 2 3 4 6 7 9 10 11 12 15 23 26 27 31 34 36 35 37 38 40 41 42 43 44 45 46 47 52	17-24-25 6-7-12 to 21 10/2-11/1-16-18.19-20/1-20/2-24-25 21-22 16/2-18-23 to 25 5-6 4 to 8-11 to 13 -19/2-20 to 22 24-25 3 to 8.14 to 16,-24 -25 1-9-11-12-19 to 22 3-8-9.11/2-12-13-16to18-24/2-25/1 5/1,25-11 1-2-6 to 10-12 to 17 4 to 7 6-14/2-15/1-15/2-16-20/3-21/1,21/2, 22 to 25 11-12- 18 to 25 1 to 25 21-22-23 1/1,1/2, 2to9 10/1,10/2-11/1,11/2,11/3, 12 to 18, -19/1, 19/2, 20 to 25 16/2, 25, 5 1 to 6, 7/1, 7/2,8,14,15/1,15/2 1 to 20, 22 to 25 1 to 25 1 to 5, 7 to 11,20,21 1 to 3,9 1/1 4 to 5 Whole Number	225 Acre

No 10506 /6-61 /6008 . Where as by Punjab Government Notification no 1006-6/6004 dated 22 th Dec. 1966 , certain Forest and Government worth mentioned in the schedule appended to the said notification have been declare to be protected forest under section 29 of the India forest act. 1927 notification the president India in exercise of the power conferred by section 30 of the said act. Is pleases to :-

(a). as declared all the trees standing or upon these lands to be reserved for the date of Publication this notification in the official gazette for the period 30 year .

(ISHWAR CHANDRA)
Sect. To Government , Haryana
Forest Department